

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 427

IA/2637/ND/2024 IA/2538/ND/2024 IA/2744/ND/2024
IA/433/ND/2024 IA/6578/ND/2023 IA/6274/ND/2023
Intervention Application/25/ND/2023
IA/2945/ND/2023 IA/5323/ND/2020 IA/2583/ND/2023
IA/1971/ND/2023 IA/3307/ND/2021 IA/3178/ND/2021
IA/1226/ND/2022 IA/1394/ND/2022 in IB/248/ND/2019

IN THE MATTER OF:

Argentium International Pvt Ltd	...	Applicant
Versus		
UTM Engineering Pvt Ltd	...	Respondent

Under Section 9 of IBC, 2016

Order delivered on 07.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Kanhaiya Singha, Adv., in IA/1226/ND/2022 and IA/1394/ND/2022, Ms. Shiva Lakshmi, CGSC for Applicant in IA 6578/ND/2023, Mr. Rana S. Biswas, Mr. Kartik Chettiar, Mr. K.S. Mandal, Advs., in IA-6578/2023
For the Liquidator	: Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Abhishek Sinha, for Liquidator Mr. Kanti Mohan Rustagi, Liquidator along with Adv. Janamejaya Upadhyay, Adv. Kanishka Gautam, Adv. Prasann Prashar

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **14.06.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)